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Title : Papers laid on the Table of the House by Ministers/members.

MADAM SPEAKER: Now, papers to be laid on the Table of the House.

THE MINISTER OF FINANCE (SHRI PRANAB MUKHERJEE): I beg to lay on the Table a copy each of the following papers (Hindi and English versions):-

- (1) Detailed Demands for Grants of the Parliament, Secretariats of the President and Vice-President for the year 2011-2012.
- (2) Detailed Demands for Grants of the Ministry of Finance for the year 2011-2012.
- (3) Outcome Budget of the Ministry of Finance for the year 2011-2012.

[Placed in Library, see No. LT 4074/15/11]

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): On behalf of Shri P. Chidambaram, I beg to lay on the Table a copy each of the following papers (Hindi and English versions):-

- (1) Detailed Demands for Grants (Vol. I) of the Ministry of Home Affairs for the year 2011-2012.
- (2) Detailed Demands for Grants (Vol. II) of the Ministry of Home Affairs (Union Territories without Legislature) for the year 2011-2012.

[Placed in Library, see No. LT 4075/15/11]

- (3) Outcome Budget of the Ministry of Home Affairs for the year 2011-2012.

[Placed in Library, see No. LT 4076/15/11]

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI PRADEEP JAIN): On behalf of Shri Vilasrao Deshmukh, I beg to lay on the Table a copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Rural Development for the year 2011-2012.

[Placed in Library, see No. LT 4077/15/11]

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI GHULAM NABI AZAD): I beg to lay on the Table:-

- (1) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Health and Family Welfare for the year 2011-2012.

[Placed in Library, see No. LT 4078/15/11]

- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Regional Institute of Medical Science, Imphal, for the year 2008-2009, alongwith Audited Accounts.

[Placed in Library, see No. LT 4079/15/11]

- (ii) A copy of the Review (Hindi and English versions) of the Regional Institute of Medical Science, Imphal, for the year 2009-2010.

- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

THE MINISTER OF LAW AND JUSTICE (SHRI M. VEERAPPA MOILY): I beg to lay on the Table:-

- (1) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 28 of the Representation of People Act, 1950:-

- (i) The Registration of Electors (Second Amendment) Rules, 2011 published in Notification No. S.O. 426(E) in Gazette of India dated the 23<sup>rd</sup> February, 2011.

- (ii) The Registration of Electors (Amendment) Rules, 2011 published in Notification No. S.O. 244(E) in Gazette of India dated the 3<sup>rd</sup> February, 2011, together with a corrigendum thereto published in Notification No. S.O.

306(E) dated the 9<sup>th</sup> February, 2011.

[Placed in Library, see No. LT 4080/15/11]

(2) A copy of the Conduct of Elections (Amendment) Rules, 2011 (Hindi and English versions) published in Notification No. S.O. 425(E) in Gazette of India dated the 23<sup>rd</sup> February, 2011, under sub-section (3) of Section 169 of the Representation of the People Act, 1951.

[Placed in Library, see No. LT 4081/15/11]

(3) A copy of the Notification No. H-11019/12/2010-Leg. II (Hindi and English versions) published in Gazette of India dated 21<sup>st</sup> January, 2011, regarding declaration of 25<sup>th</sup> January of every year as "National Voters' Day".

[Placed in Library, see No. LT 4082/15/11]

(4) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Constitutional and Parliamentary Studies, New Delhi, for the year 2008-2009, alongwith Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Institute of Constitutional and Parliamentary Studies, New Delhi, for the year 2008-2009.

(5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.

[Placed in Library, see No. LT 4083/15/11]

(6) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Constitutional and Parliamentary Studies, New Delhi, for the year 2009-2010, alongwith Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Institute of Constitutional and Parliamentary Studies, New Delhi, for the year 2009-2010.

(7) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.

[Placed in Library, see No. LT 4084/15/11]

(8) A copy each of the following papers (Hindi and English versions):-

(i) Detailed Demands for Grants of the Ministry of Law and Justice for the year 2011-2012.

[Placed in Library, see No. LT 4085/15/11]

(ii) Outcome Budget of the Ministry of Law and Justice for the year 2011-2012.

[Placed in Library, see No. LT 4086/15/11]

THE MINISTER OF FOOD PROCESSING INDUSTRIES (SHRI SUBODH KANT SAHAY): I beg to lay on the Table a copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Tourism for the year 2011-2012.

[Placed in Library, see No. LT 4087/15/11]

**जनजातीय कार्य मंत्री (श्री कान्ति लाल भूरिया):** अध्यक्ष महोदया, मैं वर्ष 2011-2012 के लिए जनजातीय कार्य मंत्रालय की अनुदानों की विस्तृत मांगों की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) सभा पटल पर रखता हूँ।

[Placed in Library, see No. LT 4090/15/11]

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF WATER RESOURCES (SHRI PAWAN KUMAR BANSAL): I beg to lay on the Table a copy each of the following papers (Hindi and English versions):-

(1) Detailed Demands for Grants of the Ministry of New and Renewable Energy for the year 2011-2012.

[Placed in Library, see No. LT 4088/15/11]

(2) Outcome Budget of the Ministry of New and Renewable Energy for the year 2011-2012.

[Placed in Library, see No. LT 4089/15/11]

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF WATER RESOURCES (SHRI PAWAN KUMAR BANSAL):  
On behalf of Shri Salman Khursheed, I beg to lay on the Table:-

(1) A copy of the Notification No. G.S.R. 53(E) (Hindi and English versions) published in Gazette of India dated 28<sup>th</sup> January, 2010, adding new clauses in the Inter-State River Water Dispute Rules, 1959 regarding retirement age of Assessors in the Inter-State River Water Dispute Tribunals issued under Section 13 of the Inter State Water Disputes Act, 1956.

[Placed in Library, see No. LT 4091/15/11]

(2) A copy each of the following papers (Hindi and English versions):-

(i) Detailed Demands for Grants of the Ministry of Minority Affairs for the year 2011-2012.

[Placed in Library, see No. LT 4092/15/11]

(ii) Outcome Budget of the Ministry of Minority Affairs for the year 2011-2012.

[Placed in Library, see No. LT 4093/15/11]

THE MINISTER OF STATE OF THE MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES (SHRI DINSHA PATEL): I  
beg to lay on the Table:-

(1) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Miners' Health, Nagpur, for the year 2009-2010, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) of the National Institute of Miners' Health, Nagpur, for the year 2009-2010.

[Placed in Library, see No. LT 4094/15/11]

(2) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Rock Mechanics, Kolar Gold Fields, for the year 2009-2010, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) of the National Institute of Rock Mechanics, Kolar Gold Fields, for the year 2009-2010.

[Placed in Library, see No. LT 4095/15/11]

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SRIKANT JENA): I beg to lay on the  
Table:-

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-

(a) (i) Review by the Government of the working of the Brahmaputra Cracker and Polymer Limited, Dibrugarh, for the year 2009-2010.

(ii) Annual Report of the Brahmaputra Cracker and Polymer Limited, Dibrugarh, for the year 2009-2010, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, see No. LT 4096/15/11]

(b) (i) Review by the Government of the working of the Hindustan Fertilizer Corporation Limited, New Delhi, for the year 2009-2010.

(ii) Annual Report of the Hindustan Fertilizer Corporation Limited, New Delhi, for the year 2009-2010, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, see No. LT 4097/15/11]

(2) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(3) A copy of the Annual Accounts (Hindi and English versions) of the National Institute of Pharmaceutical Education and Research, S.A.S. Nagar, for the year 2009-2010, together with Audit Report thereon.

(4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

[Placed in Library, see No. LT 4098/15/11]

(5) A copy each of the following papers (Hindi and English versions):-

(i) Detailed Demands for Grants of the Ministry of Chemicals and Fertilizers for the year 2011-2012.

[Placed in Library, see No. LT 4099/15/11]

(ii) Outcome Budget of the Department of Fertilizers, Ministry of Chemicals and Fertilizers for the year 2011-2012.

[Placed in Library, see No. LT 4100/15/11]

THE MINISTER OF STATE IN THE MINISTRY OF TEXTILES (SHRIMATI PANABAKA LAKSHMI): I beg to lay on the Table:-

(1) (i) A copy of the Annual Report (Hindi and English versions) of the Sardar Vallabhbhai Patel Institute of Textile Management, Coimbatore, for the year 2009-2010, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) of the Sardar Vallabhbhai Patel Institute of Textile Management, Coimbatore, for the year 2009-2010.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library, see No. LT 4101/15/11]

(3) (i) A copy of the Annual Report (Hindi and English versions) of the Synthetic and Art Silk Mills' Research Association, Mumbai, for the year 2009-2010, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) of the Synthetic and Art Silk Mills' Research Association, Mumbai, for the year 2009-2010.

(4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

[Placed in Library, see No. LT 4102/15/11]

(5) (i) A copy of the Annual Report (Hindi and English versions) of the Central Silk Board, Bangalore, for the year 2009-2010.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the Central Silk Board, Bangalore, for the year 2009-2010,

together with Audit Report thereon.

(iii) A copy of the Review (Hindi and English versions) of the Central Silk Board, Bangalore, for the year 2009-2010.

(6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

[Placed in Library, see No. LT 4103/15/11]

(7) (i) A copy of the Annual Report (Hindi and English versions) of the Wool and Woollens Export Promotion Council, Jodhpur, for the year 2009-2010, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) of the Wool and Woollens Export Promotion Council, Jodhpur, for the year 2009-2010.

[Placed in Library, see No. LT 4104/15/11]

(8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.

(9) (i) A copy of the Annual Report (Hindi and English versions) of the Wool Research Association, Thane, for the year 2009-2010, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) of the Wool Research Association, Thane, for the year 2009-2010.

(10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.

[Placed in Library, see No. LT 4105/15/11]

(11) (i) A copy of the Annual Report (Hindi and English versions) of the Carpet Export Promotion Council, Noida, for the year 2009-2010, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) of the Carpet Export Promotion Council, Noida, for the year 2009-2010.

(12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.

[Placed in Library, see No. LT 4106/15/11]

(13) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-

(i) Review by the Government of the working of the Birds Jute and Exports Limited, Kolkata, for the year 2009-2010.

(ii) Annual Report of the Birds Jute and Exports Limited, Kolkata, for the year 2009-2010, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(14) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.

[Placed in Library, see No. LT 4107/15/11]

(15) (i) A copy of the Annual Report (Hindi and English versions) of the Central Wool Development Board, Jodhpur, for the year 2009-2010, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) of the Central Wool Development Board, Jodhpur, for the year 2009-2010.

(16) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.

- (17) (i) A copy of the Annual Report (Hindi and English versions) of the Man-Made Textiles Research Association, Surat, for the year 2009-2010, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) of the Man-Made Textiles Research Association, Surat, for the year 2009-2010.
- (18) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (17) above.

[Placed in Library, see No. LT 4109/15/11]

THE MINISTER OF STATE IN THE MINISTRY OF TEXTILES (SHRIMATI PANABAKA LAKSHMI): On behalf of Shri S.S. Palanimanickam, I beg to lay on the Table:-

- (1) A copy of the Notification No. S.O. 2978(E) (Hindi and English versions) published in Gazette of India dated the 20<sup>th</sup> December, 2010, regarding call in from circulation the coins of the denomination of 25 paise and below, issued from time to time, with effect from June 30, 2011, and from this date, these coins shall cease to be a legal tender for payment as well as on account. The procedure for call in shall be notified separately by the Reserve bank of India, issued under Section 15A of the Coinage Act, 1906.

[Placed in Library, see No. LT 4110/15/11]

- (2) A copy of the Coinage of the One Hundred Fifty Rupees and Five Rupees coined to Commemorate the occasion of 'INCOME TAX-150 YEARS OF BUILDING INDIA' Rules, 2011 (Hindi and English versions) published in Notification No. G.S.R. 94(E) in Gazette of India 15<sup>th</sup> February, 2011, under sub-section (3) of Section 21 of the Coinage Act, 1906.

- (3) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:-

[Placed in Library, see No. LT 4111/15/11]

- (i) The Customs, Central Excise Duties and Service Tax Drawback (Amendment) Rules, 2011, published in Notification No. G.S.R. 80(E) in Gazette of India 10<sup>th</sup> February, 2011, together with an explanatory memorandum.
- (ii) G.S.R. 81(E) published in Gazette of India dated the 10<sup>th</sup> February, 2011, together with an explanatory memorandum making certain amendments in the Notification No. 84/2010-Cus., (N.T.) dated 17<sup>th</sup> September, 2010.
- (iii) G.S.R. 977(E) published in Gazette of India dated the 15<sup>th</sup> December, 2010, together with an explanatory memorandum making certain amendments in the Notification No. 97/2009-Cus., dated 11<sup>th</sup> September, 2009.
- (iv) S.O. 2850(E) published in Gazette of India dated the 26<sup>th</sup> November, 2010, together with an explanatory memorandum regarding rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* of the purpose of assessment of imported and export goods.
- (v) S.O. 2784(E) published in Gazette of India dated the 15<sup>th</sup> November, 2010, together with an explanatory memorandum regarding revision of Tariff Value on Crude Palm Oil, RBD Palm Oil, Others-Palm Oil, Crude Palmolein, Brass Crap (all grades) and Poppy Seeds, based on international prices.
- (vi) S.O. 2870(E) published in Gazette of India dated the 30<sup>th</sup> November, 2010, together with an explanatory memorandum regarding revision of Tariff Value on Crude Palm Oil, RBD Palm Oil, Others-Palm Oil, Crude Palmolein, Brass Crap (all grades) and Poppy Seeds, based on international prices.
- (vii) S.O. 2940(E) published in Gazette of India dated the 15<sup>th</sup> December, 2010, together with an explanatory memorandum regarding revision of Tariff Value on Crude Palm Oil, RBD Palm Oil, Others-Palm Oil, Crude Palmolein, Brass Crap (all grades) and Poppy Seeds, based on international prices,.
- (viii) S.O. 3054(E) published in Gazette of India dated the 29<sup>th</sup> December, 2010, together with an explanatory

memorandum regarding rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* of the purpose of assessment of imported and export goods.

[Placed in Library, see No. LT 4112/15/11]

- (ix) S.O. 3078(E) published in Gazette of India dated the 31<sup>st</sup> December, 2010, together with an explanatory memorandum regarding revision of Tariff Value on Crude Palm Oil, RBD Palm Oil, Others-Palm Oil, Crude Palmolein, Brass Crap (all grades) and Poppy Seeds, based on international prices.
- (x) S.O. 77(E) published in Gazette of India dated the 14<sup>th</sup> January, 2011, together with an explanatory memorandum regarding revision of Tariff Value on Crude Palm Oil, RBD Palm Oil, Others-Palm Oil, Crude Palmolein, Brass Crap (all grades) and Poppy Seeds, based on international prices.
- (xi) S.O. 176(E) published in Gazette of India dated the 27<sup>th</sup> January, 2011, together with an explanatory memorandum regarding rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* of the purpose of assessment of imported and export goods..
- (xii) S.O. 197(E) published in Gazette of India dated the 31<sup>st</sup> January, 2011, together with an explanatory memorandum regarding revision of Tariff Value on Crude Palm Oil, RBD Palm Oil, Others-Palm Oil, Crude Palmolein, Brass Crap (all grades) and Poppy Seeds, based on international prices.
- (xiii) S.O. 108(E) published in Gazette of India dated the 24<sup>th</sup> February, 2011, together with an explanatory memorandum making certain amendments in the Notification No. 208/1977-Cus., dated 1<sup>st</sup> October, 1977.
- (xiv) G.S.R. 742(E) published in Gazette of India dated the 9<sup>th</sup> September, 2010, together with an explanatory memorandum declaring customs airports at Delhi and Sahar, Mumbai (Bombay) to be the "customs airports".
- (xv) G.S.R. 743(E) published in Gazette of India dated the 9<sup>th</sup> September, 2010, together with an explanatory memorandum making certain amendments in the Notification No. 36/2009-Cus., (N.T.) dated 17<sup>th</sup> March, 2009,.
- (xvi) G.S.R. 908(E) published in Gazette of India dated the 9<sup>th</sup> September, 2010, together with an explanatory memorandum making certain amendments in the Notification No. 15/2002-Cus., (N.T.) dated 7<sup>th</sup> March, 2002.
- (xvii) The Handling of Cargo in Customs Areas Amendment Regulations, 2010 published in Notification No. G.S.R. 909(E) in Gazette of India dated the 12<sup>th</sup> November, 2010, together with an explanatory memorandum.

[Placed in Library, see No. LT 4113/15/11]

(4) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 29 of Regional Rural Bank Act, 1976:-

- (i) The Shreyas Gramin Bank (Officers and Employees) Service Regulations, 2010 published in Notification No. PMH-30/3065/2010 in Gazette of India dated 1<sup>st</sup> November, 2010.
- (ii) The Saurashtra Gramin Bank (Officers and Employees) Service Regulations, 2010 published in Notification No. F. No. S.G.B.H.O. Per. 38 in Gazette of India dated 13<sup>th</sup> September, 2010.
- (iii) The Surguja Kshetriya Grameena Bank (Officers and Employees) Service Regulations, 2010 published in Notification No. 264 in Gazette of India dated 21<sup>st</sup> October, 2010.
- (iv) The Punjab Gramin Bank (Officers and Employees) Service Regulations, 2010 published in Notification No. HO:HRD/2010/2852 in Gazette of India dated 6<sup>th</sup> October, 2010.
- (v) The Wainganga Krishna Gramin Bank (Officers and Employees) Service Regulations, 2010 published in Notification No. 260 in Gazette of India dated 16<sup>th</sup> October, 2010.
- (vi) The Pragathi Gramin Bank (Officers and Employees) Service Regulations, 2010 published in Notification No. BPGB 10 in Gazette of India dated 6<sup>th</sup> October, 2010.

- (vii) The Andhra Pradesh Grameena Bank (Officers and Employees) Service Regulations, 2010 published in Notification No. 241 in Gazette of India dated 22<sup>nd</sup> September, 2010.
- (viii) The Vidharbha Kshetriya Gramin Bank (Officers and Employees) Service Regulations, 2010 published in Notification No. F. No. V.K.G.B. 10 in Gazette of India dated 24<sup>th</sup> September, 2010.
- (ix) The Maharashtra Gramin Bank (Officers and Employees) Service Regulations, 2010 published in Notification No. 40 in weekly Gazette of India dated 8<sup>th</sup> October, 2010.
- (x) The Rajasthan Gramin Bank (Officers and Employees) Service Regulations, 2010 published in Notification No. 304 in Gazette of India dated 15<sup>th</sup> November, 2010.
- (xi) The Baroda Gujarat Gramin Bank (Officers and Employees) Service Regulations, 2010 published in Notification No. BGG/10 in Gazette of India dated 26<sup>th</sup> October, 2010.
- (xii) The Uttar Banga Kshetriya Gramin Bank (Officers and Employees) Service Regulations, 2010 published in Notification No. 45 in weekly Gazette of India dated 12<sup>th</sup> November, 2010.
- (xiii) The Cauvery Kalpatharu Grameena Bank (Officers and Employees) Service Regulations, 2010 published in Notification No. C.K.G.B./2010 in Gazette of India dated 29<sup>th</sup> October, 2010.
- (xiv) The Chikmagalur Kodagu Grameena Bank (Officers and Employees) Service Regulations, 2010 published in Notification No. 46 in weekly Gazette of India dated 19<sup>th</sup> November, 2010.
- (xv) The Jharkhand Gramin Bank (Officers and Employees) Service Regulations, 2010 published in Notification No. 46 in Gazette of India dated 19<sup>th</sup> November, 2010.
- (xvi) The Neelachal Gramya Bank (Officers and Employees) Service Regulation, 2010 published in Notification No. 46 in Gazette of India dated 19<sup>th</sup> November, 2010.
- (xvii) The Paschim Banga Gramin Bank (Officers and Employees) Service Regulations, 2010 published in Notification No. 255 in Gazette of India dated 11<sup>th</sup> October, 2010.
- (xviii) The Visveshvaraya Grameena Bank (Officers and Employees) Service Regulations, 2010 published in Notification No. V.G.B./2010 in Gazette of India dated 29<sup>th</sup> October, 2010.
- (xix) The Deccan Grameena Bank (Officers and Employees) Service Regulations, 2010 published in Notification No. 261 in Gazette of India dated 16<sup>th</sup> October, 2010.
- (xx) The Saptagiri Grameena Bank (Officers and Employees) Service Regulations, 2010 published in Notification No. 268 in Gazette of India dated 21<sup>st</sup> October, 2010.
- (xxi) The Pallavan Grama Bank (Officers and Employees) Service Regulations, 2010 published in Notification No. 266 in Gazette of India dated 21<sup>st</sup> October, 2010.
- (xxii) The Ellaquai Dehati Bank (Officers and Employees) Service Regulations, 2010 published in Notification No. 292 in Gazette of India dated 6<sup>th</sup> November, 2010.
- (xxiii) The Durg Rajnandgaon Gramin Bank (Officers and Employees) Service Regulations, 2010 published in Notification No. 290 in Gazette of India dated 6<sup>th</sup> November, 2010.
- (xxiv) The Dena Gujarat Gramin Bank (Officers and Employees) Service Regulations, 2010 published in Notification No. 262 in Gazette of India dated 16<sup>th</sup> October, 2010.
- (xxv) The Jhabua Dhar Kshetriya Gramin Bank (Officers and Employees) Service Regulation, 2010 published in Notification No. 45 in weekly Gazette of India dated 12<sup>th</sup> November, 2010.
- (xxvi) The Pudukkottai Bharathiar Grama Bank (Officers and Employees) Service Regulations, 2010 published in Notification No. 265 in Gazette of India dated 21<sup>st</sup> October, 2010.



- (xxvii) The Chaitanya Godavari Grameena Bank (Officers and Employees) Service Regulations, 2010 published in Notification No. Lr. No. 099/3/G/27/62 in Gazette of India dated 30<sup>th</sup> October, 2010.
- (xxviii) The Bihar Kshetriya Gramin Bank (Officers and Employees) Service Regulations, 2010 published in Notification No. 281 in Gazette of India dated 30<sup>th</sup> October, 2010.
- (xxix) The Mahakaushal Kshetriya Gramin Bank (Officers and Employees) Service Regulations, 2010 published in Notification No. 267 in Gazette of India dated 21<sup>st</sup> October, 2010.
- (xxx) The Samsatipur Kshetriya Gramin Bank (Officers and Employees) Service Regulations, 2010 published in Notification No. 44 in weekly Gazette of India dated 5<sup>th</sup> November, 2010.
- (xxxi) The Allahabad UP Gramin Bank (Officers and Employees) Service Regulations, 2010 published in Notification No. 330 in Gazette of India dated 20<sup>th</sup> December, 2010.

[Placed in Library, see No. LT 4114/15/11]

- (5) A copy of the Debts Recovery Tribunal (Procedure for Appointment as Presiding Officer of the Tribunal) Amendment Rules, 2010 (Hindi and English versions) published in Notification No. G.S.R. 3(E) in Gazette of India dated 5<sup>th</sup> January, 2011, under sub-section (3) of Section 36 of the Recovery of Debts Due to Banks and Financial Institutions Act, 1993, together with an explanatory memorandum.

[Placed in Library, see No. LT 4115/15/11]

- (6) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of Section 38 of the Central Excise Act, 1944:-

- (i) G.S.R. 102(E) published in Gazette of India dated 18<sup>th</sup> February, 2011, together with an explanatory memorandum making certain amendments in the Notification No. 45/2001-C.E. (N.T.) dated 26<sup>th</sup> June, 2001.
- (ii) G.S.R. 96(E) published in Gazette of India dated 17<sup>th</sup> February, 2011, together with an explanatory memorandum exempting goods manufactured at the site of construction for use in construction work at such site during the period 1<sup>st</sup> March, 2006 to 6<sup>th</sup> July, 2009 from the duty of Excise leviable thereon, subject to certain conditions.

[Placed in Library, see No. LT 4116/15/11]

- (7) A copy each of the following Notifications (Hindi and English versions) under Section 77 of the Narcotic Drugs and Psychotropic Substances Act, 1985:-

- (i) S.O. 2799(E) published in Gazette of India dated the 18<sup>th</sup> November, 2010, together with an explanatory memorandum notifying eight manufacturers, mentioned therein, to import morphine, codeine, thebaine and their salts for products to be exported, or importing small quantities of morphine, codeine and thebaine and their salts not exceeding a total of 1 kilogram during a financial year for analytical purposes.
- (ii) S.O. 2800(E) published in Gazette of India dated the 18<sup>th</sup> November, 2010, together with an explanatory memorandum appointing Director General, Narcotics Control Bureau to exercise powers specified in rule 67D and sub-rule (1) of rule 67E of the Narcotic Drugs and Psychotropic Substances Rules, 1985.
- (iii) S.O. 2801(E) published in Gazette of India dated the 18<sup>th</sup> November, 2010, together with an explanatory memorandum appointing the Narcotics Commissioner, Central Bureau of Narcotics to exercise powers specified in sub-rule (2) of rule 67E of the Narcotic Drugs and Psychotropic Substances Rules, 1985.

[Placed in Library, see No. LT 4117/15/11]

- (8) A copy each of the following Notifications (Hindi and English versions) issued under sub-section (5) of Section 5 of the

Central Sales Tax Act, 1956:-

- (i) S.O. 2977(E) published in Gazette of India dated the 20<sup>th</sup> December, 2010, together with an explanatory memorandum specifying M/s Aryan Cargo Express (P) and Deccan Cargo and Express Logistics Pvt. Ltd. as "Designated Indian carrier".
- (ii) S.O. 2710(E) published in Gazette of India dated the 4<sup>th</sup> November, 2010, specifying Spicejet for declaration as "designated Indian carrier" for the purpose of the said sub-section of Section 5.

[Placed in Library, see No. LT 4118/15/11]

- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Empowered Committee of State Finance Ministers, New Delhi, for the year 2009-2010, alongwith Audited Accounts.
- (ii) A copy of the Annual Review (Hindi and English versions) of the Empowered Committee of State Finance Ministers, New Delhi, for the year 2009-2010.

[Placed in Library, see No. LT 4119/15/11]

- (10) A copy of the Report (Hindi and English versions) on the Trend and Progress of Housing in India, for the year ended 30<sup>th</sup> June, 2009, under Section 42 of the National Housing Bank Act, 1987.

[Placed in Library, see No. LT 4120/15/11]

THE MINISTER OF STATE IN THE MINISTRY OF STEEL (SHRI A. SAI PRATHAP): I beg to lay on the Table:-

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-

- (a) (i) Review by the Government of the working of the Hindustan Cables Limited, Kolkata, for the year 2009-2010.

(ii) Annual Report of the Hindustan Cables Limited, Kolkata, for the year 2009-2010, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, see No. LT 4121/15/11]

- (b) (i) Review by the Government of the working of the Bharat Bhari Udyog Nigam Limited, Kolkata, for the year 2009-2010.

(ii) Annual Report of the Bharat Bhari Udyog Nigam Limited, Kolkata, for the year 2009-2010, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, see No. LT 4122/15/11]

- (c) (i) Review by the Government of the working of the Sambhar Salts Limited, Jaipur, for the year 2009-2010.

(ii) Annual Report of the Sambhar Salts Limited, Jaipur, for the year 2009-2010, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, see No. LT 4123/15/11]

- (d) (i) Review by the Government of the working of the Hindustan Salts Limited, Jaipur, for the year 2009-2010.

(ii) Annual Report of the Hindustan Salts Limited, Jaipur, for the year 2009-2010, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, see No. LT 4124/15/11]

(e) (i) Review by the Government of the working of the Hindustan Photo Films Manufacturing Company Limited, Ootacamund, for the year 2009-2010.

(ii) Annual Report of the Hindustan Photo Films Manufacturing Company Limited, Ootacamund, for the year 2009-2010, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, see No. LT 4125/15/11]

(2) Five statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRIMATI PRENEET KAUR): I beg to lay on the Table a copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of External Affairs for the year 2011-2012.

[Placed in Library, see No. LT 4126/15/11]

THE MINISTER OF FOOD PROCESSING INDUSTRIES (SHRI SUBODH KANT SAHAY): On behalf of Shri Sultan Ahmed, I beg to lay on the Table:-

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-

(a) (i) Review by the Government of the working of the India Tourism Development Corporation Limited, New Delhi, for the year 2009-2010.

(ii) Annual Report of the India Tourism Development Corporation Limited, New Delhi, for the year 2009-2010, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, see No. LT 4127/15/11]

(b) (i) Review by the Government of the working of the Donyi Polo Ashok Hotel Corporation Limited, Itanagar , for the year 2009-2010.

(ii) Annual Report of the Donyi Polo Ashok Hotel Corporation Limited, Itanagar, for the year 2009-2010, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, see No. LT 4128/15/11]

(c) (i) Review by the Government of the working of the Utkal Ashok Hotel Corporation Limited, Puri , for the year 2009-2010.

(ii) Annual Report of the Utkal Ashok Hotel Corporation Limited, Puri, for the year 2009-2010, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, see No. LT 4129/15/11]

(d) (i) Review by the Government of the working of the Pondicherry Ashok Hotel Corporation Limited, Pondicherry, for the year 2009-2010.

(ii) Annual Report of the Pondicherry Ashok Hotel Corporation Limited, Pondicherry, for the year 2009-2010, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, see No. LT 4130/15/11]

(e) (i) Review by the Government of the working of the Madhya Pradesh Ashok Hotel Corporation Limited, Bhopal, for the year 2009-2010.

(ii) Annual Report of the Madhya Pradesh Ashok Hotel Corporation Limited, Bhopal, for the year 2009-2010, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, see No. LT 4131/15/11]

(f) (i) Review by the Government of the working of the Punjab Ashok Hotel Company Limited, Chandigarh, for the year 2009-2010.

(ii) Annual Report of the Punjab Ashok Hotel Company Limited, Chandigarh, for the year 2009-2010, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, see No. LT 4132/15/11]

(2) Six statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI GHULAM NABI AZAD): On behalf of Shri S. Gandhiselvan, I beg to lay on the Table:-

(1) A copy of the Drugs and Cosmetics (2<sup>nd</sup> Amendment) Rules, 2010 (Hindi and English versions) published in Notification No. G.S.R. 337(E) in Gazette of India dated 20<sup>th</sup> April, 2010, under Section 38 of the Drugs and Cosmetics Act, 1940.

[Placed in Library, see No. LT 4133/15/11]

(2) A copy of the Cigarettes and Other Tobacco Products (Packaging and Labelling) Amendment Rules, 2010 (Hindi and English versions) published in Notification No. G.S.R. 985(E) in Gazette of India dated 20<sup>th</sup> December, 2010, under sub-section (1) of Section 31 of the Cigarettes and Other Tobacco Products (Prohibition of Advertisement and Regulation of Trade and Commerce, Production, Supply and Distribution) Act, 2003.

[Placed in Library, see No. LT 4134/15/11]

(3) (i) A copy of the Annual Report (Hindi and English versions) of the Central Council for Research in Homoeopathy, New Delhi, for the year 2009-2010, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) of the Central Council for Research in Homoeopathy, New Delhi, for the year 2009-2010.

(4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

[Placed in Library, see No. LT 4135/15/11]

(5) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-

- (i) Review by the Government of the working of the Indian Medicines Pharmaceutical Corporation Limited, Almora, for the year 2009-2010.
- (ii) Annual Report of the Indian Medicines Pharmaceutical Corporation Limited, Almora, for the year 2009-2010, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

[Placed in Library, see No. LT 4136/15/11]

- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Pharmacy Council of India, New Delhi, for the year 2009-2010, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) of the Pharmacy Council of India, New Delhi, for the year 2009-2010.
- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.

[Placed in Library, see No. LT 4137/15/11]

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (KUNWAR R.P.N. SINGH): I beg to lay on the Table:-

- (1) A copy each of the following Notifications (Hindi and English versions) under Section 30B of the Chartered Accountants Act, 1949:-

- (i) G.S.R. 38(E) published in Gazette of India dated 19<sup>th</sup> January, 2011, constituting a Quality Review Board consisting of 11 persons, mentioned therein.
- (ii) Notification No. 1-CA(5)/61/2010 published in Gazette of India dated 29<sup>th</sup> September, 2010, containing Audited Accounts and Reports of Institute of Chartered Accountants of India under sub-section (5B) of Section 18 of the Chartered Accountants Act, 1949.

[Placed in Library, see No. LT 4138/15/11]

- (2) A copy of the Annual Report on the Working and Administration of the Companies Act, 1956 (Hindi and English versions) for the year ended March 31, 2010.

[Placed in Library, see No. LT 4139/15/11]

- (3) A copy each of the following papers (Hindi and English versions):-

- (i) Detailed Demands for Grants of the Ministry of Petroleum and Natural Gas for the year 2011-2012.

[Placed in Library, see No. LT 4140/15/11]

- (ii) Outcome Budget of the Ministry of Petroleum and Natural Gas for the year 2011-2012.

[Placed in Library, see No. LT 4141/15/11]

- (iii) Detailed Demands for Grants of the Ministry of Corporate Affairs for the year 2011-2012.

[Placed in Library, see No. LT 4142/15/11]

- (iv) Outcome Budget of the Ministry of Corporate Affairs for the year 2011-2012.

[Placed in Library, see No. LT 4143/15/11]

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING, MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS, MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY AND MINISTER OF STATE IN THE MINISTRY OF EARTH SCIENCES (SHRI ASHWANI KUMAR): I beg to lay on the Table:-

(1) A copy of the Allotment of Government Residences in the Survey of India Estate Rules, 2011 (Hindi and English versions) published in Notification No. G.S.R. 576(E) in Gazette of India dated the 2<sup>nd</sup> July, 2010, issued under Rule 45 of the Fundamental Rules and in supersession of the Allotment of Government Residence in Survey of India Estate Rules, 1999.

[Placed in Library, see No. LT 4144/15/11]

(2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-

(i) Review by the Government of the working of the Central Electronics Limited, New Delhi, for the year 2009-2010.

(ii) Annual Report of the Central Electronics Limited, New Delhi, for the year 2009-2010, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

(3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

[Placed in Library, see No. LT 4145/15/11]

(4) A copy each of the following papers (Hindi and English versions):-

(i) Detailed Demands for Grants of the Ministry of Earth Sciences for the year 2011-2012.

[Placed in Library, see No. LT 4146/15/11]

(ii) Outcome Budget of the Ministry of Earth Sciences for the year 2011-2012.

[Placed in Library, see No. LT 4147/15/11]

(iii) Detailed Demands for Grants of the Ministry of Science and Technology for the year 2011-2012.

[Placed in Library, see No. LT 4148/15/11]

(iv) Outcome Budget of the Department of Science and Technology, Ministry of Science and Technology for the year 2011-2012.

[Placed in Library, see No. LT 4149/15/11]

(v) Outcome Budget of the Department of Scientific and Industrial Research, Ministry of Science and Technology for the year 2011-2012.

[Placed in Library, see No. LT 4150/15/11]

(vi) Outcome Budget of the Department of Bio-Technology, Ministry of Science and Technology for the year 2011-2012.

[Placed in Library, see No. LT 4151/15/11]

(vii) Detailed Demands for Grants of the Ministry of Planning for the year 2011-2012.

[Placed in Library, see No. LT 4152/15/11]

(viii) Outcome Budget of the Planning Commission for the year 2011-2012.

[Placed in Library, see No. LT 4153/15/11]

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